

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Lok Sabha

Unstarred Question No. 3198

TO BE ANSWERED ON FRIDAY, THE 13th December 2024

Evaluation Mechanism for the Performance of Government Lawyers

3198. Shri Parshottambhai Rupala:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the steps have been taken to establish a consistent and comprehensive monitoring/evaluation mechanism for the performance of Government Lawyers and Government empanelled Lawyers to ensure strong protection of the interest of the Government and its agencies, if so, the details thereof; and

(b) the measures implemented to establish an online platform for all Government and agencies to upload all relevant data pertaining to each Government case?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF
STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) There is a system of In-charge litigations for all the courts/tribunals in country who submit monthly report with regard

to allocation of cases and performance of the Panel Counsel to Department of Legal Affairs. Further, the feedback/complaints received from Ministries/Departments against performance of panel counsel which are duly examined and where any delinquency is found the Counsel is even removed from the panel.

(b) The Department of Legal Affairs has launched Legal Information Management and Briefing System (LIMBS) in the month of February 2016. It is a web-based application used for monitoring of all court cases involving Union of India. Further, it is innovative easy to access and is 24x7 to various Ministries/ Departments of the Government of India, its organisations, Law Officers and the empanelled Counsels, enabling them to upload data related to cases of Union of India, pertaining to them.